

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:871
ANSWERED ON:24.11.2009
AGRICULTURE INSURANCE CORPORATION OF INDIA
Reddy Shri Anantha Venkatarami

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Agriculture Insurance Corporation of India has decided to pay the crop insurance amount to the farmers to mitigate the losses suffered by them in the kharif season of 2008;
- (b) if so, the details thereof; and
- (c) the time by which the crop insurance is likely to be paid to the farmers?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) to (c): Admissible claims under NAIS are worked out and settled by the Agriculture Insurance Company of India Ltd. (AIC) which is the Implementing Agency of the Scheme, based on the yield data made available by the State concerned. Normally, AIC settles the admissible claims after the receipt of yield data from the concerned State Government provided the share of the Central and State Government have been received by the AIC.

Claims amounting to about Rs.2372 crore have been reported and approved by the AIC for Kharif 2008 season. During current financial year an amount of Rs.644 crore as provisioned in Budget Estimates 2009-10 has already been provided to implementing agency towards central Govt. share for settlement of claims and other expenses. Additional funds are being arranged at Revised Estimates 2009-10 stage.